

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**Appeal Nos. 65 of 2010**

**Dated :19<sup>th</sup> -August, 2011**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**N.T.P.C. Ltd. ... Appellant(s)**

**Versus**

**C.E.R.C & Ors. ....Respondent(s)**

Counsel for the Appellant(s): Mr. M.G. Ramachandran,  
Ms. Swapna Seshadri  
Counsel for the Respondent(s): Mr. Pradeep Misra & Mr. Suraj Singh  
For R.2

**ORDER**

Ms. Swapna Seshadri, the learned counsel for the Appellant has finished her arguments.

The learned counsel for the Respondent seeks some time to file the Written Submissions. Accordingly, he is permitted to file the same on or before 26.08.2011 after serving copy on the other side.

Post the matter for further hearing on **01.09.2011.**

**( V.J. Talwar )**  
**Technical Member**

**(Justice M. KarpagaVinayagam )**  
**Chairperson**

Ts/ks